



HARYANA STATE POLLUTION CONTROL BOARD

SCO No.55, SECTOR-25, HUDA, PANIPAT

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8

No. HSPCB/PR/2023/382

Dated:18.07.2023

To

The Registrar,
National Green Tribunal,
New Delhi.

Sub: Interim Report in the matter of Original Application No. 182/2023; Dr. Rajbir Arya Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 28/04/2023.

Ref: Hon'ble NGT vide order dated 28/04/2023.

Please find enclosed herewith the Interim Report in the matter of Original Application No. 182/2023; Dr. Rajbir Arya Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 28/04/2023 for kind consideration of the Hon'ble Tribunal.


Regional Officer
HSPCB, Panipat

Interim Report in the matter of Original Application No. 182/2023; Dr. Rajbir Arya Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 28/04/2023.

9

1. Background and Directions of Hon'ble NGT:

The matter in OA No. 182/2023; Dr. Rajbir Arya Versus State of Haryana Respondent, is related to Nagar Nigam, Panipat are dumping huge garbage and solid waste in Sector-25.

In the above matter, Hon'ble NGT vide order dated 28/04/2023 directed as under:

"The allegation is that Nagar Nigam, Panipat and some private industries under the patronage of Nagar Nigam, Panipat are dumping huge garbage and solid waste in Sector-25. During night, the garbage is burnt causing serious health hazards to the local residents. There is a private school wherein more than 5000 children are studying, near the said dumping place and said illegal dumping is causing health hazards to young children of the said school. The complainant approached Pollution Regulators by sending letters but no action has been taken till date.

In our view, a substantial question relating to environment due to implementation of Scheduled enactment under NGT Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual action taken report, for the purpose whereof, we constitute a joint Committee comprising State PCB and District Magistrate, Panipat who shall visit the site, collect relevant information and submit a factual report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 19.07.2023"

2. Compliance of the Orders of Hon'ble NGT:

In compliance of the Orders of Hon'ble NGT, the said site was visited on dated 20/06/2023 by Officials of Regional Office, HSPCB, Panipat and Tehsilidar, Panipat (Representative of District Magistrate, Panipat) alongwith the Sanitary Inspectors of Municipal Corporation, Panipat and representative of M/s JBM Environment Management Private Limited (Contractual Agency).

The observations of the committee are as follows:

1. MC, Panipat has not setup proper secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorized waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black.
2. MC, Panipat has not setup covered secondary storage facility for temporary storage of street sweepings.
3. MC, Panipat is not transporting segregated waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on site processing of such waste.
4. The waste was lying outside the boundary area of the secondary collection point.
5. The waste dumped was not properly segregated. The dry waste was mixed with the wet waste.

6. The solid waste of the collection centre was found dumped in nearby passing Panipat drain no. 1.
7. The waste is being dumped on the pervious open land and thus solid waste is causing damage to the upper soil and leachate percolates through land contaminating the ground water.

10

The show cause notice for imposition of Environmental Compensation for improper handling and unscientific dumping of solid waste in Sector-25, HSVP, Panipat in violation of Solid Waste Management Rules, 2016 was issued to the Municipal Commissioner, Panipat and contractual agency M/s JBM Environment Management Private Limited, 601, Hemkunt Chambers, 89 Nehru Place, New Delhi-110019 vide letter no. HSPCB/PR/2023/310-311 dated 03.07.2023 for 15 days.

The contractual agency M/s JBM Environment Management Private Limited has submitted the reply of the Show Cause Notice on 17.07.2023 and No reply has been received from the Municipal Corporation, Panipat till date. The reply submitted by the agency will be verified at site by the committee constituted by Hon'ble NGT in the said matter and requisite action shall be taken.

3.0. Submission:

The above interim report is being submitted for the consideration of Hon'ble National Green Tribunal with a request to allow two weeks time to the Joint Committee for submission of the final report before the Hon'ble National Green Tribunal.



Bhupinder Singh
HSPCB, RO, Panipat

Dated: July 18, 2023